

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 763  
TO BE ANSWERED ON 01.03.2016**

**763. CATEGORISATION OF SCs**

**SHRI NANDI YELLAIAH:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether a section of scheduled Castes has been demanding sub-quota in reservation to benefit the most deprived section of the Scheduled Castes and if so, the details thereof;
- (b) whether the Government has any proposal to implement the Justice Usha Mehra Commission report regarding categorisation of SCs into A B C and D Groups and if so, the details thereof;
- (c) whether the Government is likely to take immediate steps for introduction of a Bill for categorisation of Scheduled Castes to benefit the most deprived section of the Scheduled Castes; and
- (d) if so, the details thereof and the steps being taken in this regard?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT**

**(SHRI VIJAY SAMPLA)**

- (a): There have been demands for sub-categorisation of Scheduled Castes. However, there is no provision for sub-categorisation of Scheduled Castes in the Constitution.
- (b), (c) & (d): No decision has been taken on the recommendation of the National Commission to examine the issue of sub-categorisation of Scheduled Castes in Andhra Pradesh (known as Usha Mehra Commission).

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